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***IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12088/2016 and CM Nos.9316/2017 & 10386/2017

APEX CHAMBER OF COMMERCE AND INDUSTRY OF NCT
DELHI

..... Petitioner

Through: Mr.Rajmangal Kumar, Adv

versus

LT. GOVERNOR OF DELHI & ANR Respondents

Through: Mr.Devesh Singh, Adv for GNCTD

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE ANU MALHOTRA

ORDER

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19.04.2017

An additional affidavit (Page 260) appears to have been filed by the petitioner.

Let a copy thereof be made available to the counsel appearing for the respondents, who may file additional response thereto, if any, within four weeks from today.

The learned counsel for the petitioner is permitted to file rejoinder to the response of the respondents, if any, before the next date of hearing.

Time is sought to file record. Let the same be filed before the next date of hearing.

List on 11th September, 2017 along with W.P.(C) Nos.3360/2017,

2658/2017 and 8125/2016.

ACTING CHIEF JUSTICE

ANU MALHOTRA, J

APRIL 19, 2017

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